



# महाराष्ट्र शासन राजपत्र

असाधारण  
प्राधिकृत प्रकाशन

मंगळवार, एप्रिल १७, २००७ / चैत्र २७, शके १९२९

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

## भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislature Members' Salaries and Allowances (Amendment) Bill, 2007 (L. A. Bill No. XXVIII of 2007), introduced in the Maharashtra Legislative Assembly on the 17th April 2007, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,  
Secretary to Government,  
Law and Judiciary Department.

### L. A. BILL No. XXVIII OF 2007.

#### A BILL

*further to amend the Maharashtra Legislature Members' Salaries and Allowances Act.*

Bom. XLIX of 1956. WHEREAS it is expedient further to amend the Maharashtra Legislature Members' Salaries and Allowances Act, for the purposes hereinafter appearing ; it is hereby enacted in the Fifty-eighth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Legislature Members' Short title. Salaries and Allowances (Amendment) Act, 2007.

(२७०)

Amendment of section 5 of Bom. XLIX of 1956.

2. In section 5 of the Maharashtra Legislature Members' Salaries and Allowances Act, in sub-section (1),—

Bom. XLIX of 1956.

(a) in clause (i), for the words "the first class fare" the words "the air-conditioned two-tier fare" shall be substituted ;

(b) in the first proviso, for the words "rupees five per kilometer" the words "rupees six per kilometer" shall be substituted.

## STATEMENT OF OBJECTS AND REASONS

Sub-section (1) of section 5 of the Maharashtra Legislature Members' Salaries and Allowances Act provides for the payment of travelling allowance to the Members of the State Legislature for the journey undertaken for the purpose of attending the session of the State Legislature or the meeting of the Committee, etc., at the rate of one and half of the First Class fare for journey by rail. Some of the Members have pointed out that the Indian Railways have introduced the Second Class Air-conditioned Compartments in almost all trains in place of the First Class Compartments. In view of this, they requested the Government to consider the payment of the travelling allowance at the rate of one and half of the Second Class Air-conditioned fare for journey by rail instead of the First Class fare.

2. Similarly, a Member, who travels by road for the journey undertaken for the purpose of attending the session of the State Legislature or the meeting of the Committee is entitled to travelling allowance at the rate of rupees six per kilometer for the journey undertaken by him. However, as provided by the proviso to sub-section (1) of section 5 of the said Act, the Member, who ordinarily resides at a place where the session of the State Legislature or the meeting of the Committee is held, is paid travelling allowance at the rate of rupees five per kilometer for the journey undertaken by him from the place of his residence to the place where the session of the State Legislature or the meeting of the Committee is held. They have also requested that the rate of travelling allowance be increased to rupees six per kilometer.

3. On considering the requests of the Members, the Government considers it expedient to suitably amend section 5 of the Maharashtra Legislature Members' Salaries and Allowances Act for enhancing the payment of travelling allowance to the Members as requested by them.

4. The Bill is intended to achieve the above objectives.

Mumbai,  
Dated 16th April 2007.

HARSHAWARDHAN PATIL,  
Minister for Parliamentary Affairs.